

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 53 of 2021**

**IN THE MATTER OF:**

**The Central Board of Trustees  
Through Regional Provident Fund  
Commissioner-II (Legal), Ranchi**

**...Appellant.**

**Versus**

**Ms. Pooja Bahry & Ors.**

**...Respondents.**

**Present:**

**For Appellant: Mr. Manish Dhir, Advocate.**

**For Respondent: Mr. Abhishek Anand, Mr. Kunal Godhwani,  
Mr. Viren Sharma, Advocates for R-1.  
Ms. Pooja Bahry, R-1 in person.**

**ORDER  
(Virtual Mode)**

**25.02.2021** The Respondent No. 2 appeared in person on 27<sup>th</sup> January, 2021 in Virtual Mode. Today, Respondent No. 2 is not present. Reply-Affidavit has not been filed by Respondent No. 2.

Respondent No. 3 is yet not served as per Office-Report. Appellant to ensure service on Respondent No. 3. Learned Counsel for Appellant submits that he does not want to file Rejoinder to the Reply filed by the Resolution Professional.

Parties may file brief 'Written-Submissions' not more than three pages and 'Copies of Judgments' on which, they want to refer and rely on, within two weeks, separately.

List the Appeal 'For Admission (After Notice)' Hearing on **01<sup>st</sup> April, 2021.**

**[Justice A.I.S. Cheema]  
Member (Judicial)**

**[Dr. Alok Srivastava]  
Member (Technical)**

Basant B./md.